

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:2407

ANSWERED ON:03.12.2009

BILATERAL PACTS ON OPERATION OF FLIGHTS

Bapurao Shri Khatgaonkar Patil Bhaskarrao;Gaikwad Shri Eknath Mahadeo

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the details of bilateral pacts entered into with other countries on the operation of international flights to and from India;
- (b) whether the Government has reviewed/or proposed to review these agreements;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION(SHRI PRAFUL PATEL)

(a): At present India has bilateral Air Services Agreements with 104 countries, which provide the legal framework for operations of air services between countries.

(b),(c)&(d): Traffic rights for operation of international air services are specified in bilateral Air Services Agreements concluded with various foreign countries and is part of an on-going process, depending upon traffic demand, benefit to Indian carriers and overall interest of the country together with diplomatic/political considerations. These agreements are based on the principles of sovereignty of nations and reciprocity.